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* IN THE HIGH COURT OF DELHI AT NEW DELHI

*Date of decision: 12th August, 2026**Uploaded on: 13th August, 2026*

CNR No. DLHC010362542026

+ W.P.(C) 11273/2026

SUKHAVEER SINGH YADAV

.....Petitioner

Through: Mr. Sanjay Baniwal and Ms. Manisha,
Adv.

versus

MUNICIPAL CORPORATION OF DELHI
AND ORS.

.....Respondents

Through: Ms. Namrata Mukim, Standing
Counsel for MCD with Ms. Niharika
Singh, Adv. (M: 9899106515)**CORAM:****JUSTICE PRATHIBA M. SINGH****JUSTICE VIKAS MAHAJAN****Prathiba M. Singh, J. (Oral)**

1. This hearing has been done through hybrid mode.
2. The present petition has been filed by the Petitioner under Article 226 of the Constitution of India, *inter alia*, seeking directions to the Respondents to allow the Petitioner to peacefully vend from the vending site at R. K. Puram, Sector-12, Near CNG Pump, Electricity Transformer (South Zone, Ward S - 65) (*hereinafter*, 'vending site').
3. The case of the Petitioner is that he is a street vendor, who has been vending from the vending site for several years.
4. He has been issued a *provisional* Certificate of Vending (*hereinafter*, 'CoV') bearing **URI No. 9804194** under the category of '**Food/Snack with**



gas cylinder fire', for South Zone, Ward S-65.

5. The photograph of the vend of the Petitioner is set out below:



6. The grievance of the Petitioner is that he is facing difficulties as a mobile vendor and prays that he may be considered to be a stationary vendor. In this regard, the Petitioner had also made a representation dated 16th April, 2026 to the MCD.

7. The Court has considered the matter and perused the records. After considering the *provisional* CoV of the Petitioner, as also the photograph, this Court is inclined to pass the similar directions as have been passed in similar matters recently, wherein, vendors are vending under the category of '*Food/Snack with gas cylinder/fire*' i.e., in *W.P.(C) 15082/2025* titled '*Rajendra Singh v. Commissioner of Police and Ors.*' vide order dated 2nd February, 2026, *W.P.(C) 19391/2025* titled '*Mohd Badruddin v. Municipal Corporation of Delhi & Ors.*' vide order dated 8th January, 2026 and in *W.P.(C) 1609/2026* titled '*Rihana v. MCD & Ors.*' vide order dated 5th February, 2026.



8. The Petitioner shall abide by the terms and conditions of the *provisional* CoV which is in the category of ***‘Food Snacks with Gas Cylinder/Fire’***, which are as under:

“1. Vendor shall not have any other permanent or long-term vending certificate.

2. Vending certificate is non-transferable.

3. It is mandatory for the vendor to follow the vending period and zone as determined by TVC or local body.

4. Vendor shall not give his vending certificate on rent in any way.

5. Vendor shall not have any infectious disease.

6. Vendor shall have to take care of hygiene on vending place/zone and nearby area and also take care of public health.

7. Vendor shall display copy of vending certificate on his place/vending site and will produce original documents to TVC/concerned inspector whenever required.

8. Vendor/Squatter shall insure that no hindrance be caused to pedestrian and vehicular moment.

9. Vendor shall not vend/sell any harmful, dangerous and polluted items. It should also be ensured that the quality of the products sold and services provided to the public conform to the prescribed standards of public health, hygienic conditions and safety.

10. The street vendor shall not do any unauthorized/illegal activity.

11. Mobile vendors shall not stay or vend more than 30 minutes or time prescribed by the TVC at place in a vending/squatting zone.

12. Vendors will not block footpaths and will not vend on roads. Vendor should take care of space in front of vending stalls/counters on footpath for pedestrians.



13. Vending certificate can be cancelled or suspended on the basis of violations.

14. Vendor shall not build or construct any kind of permanent or temporary structure at vending site.

15. Seller shall adopt health and hygiene conditions as required by local laws and court orders.

16. Vendor have to follow all the conditions mentioned in Delhi Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2019”

9. Further, the Petitioner shall also abide by the following directions:

- a) The Petitioner shall be permitted to operate his vend, but shall use a gas cylinder which does not occupy too much space. It is made clear that only a small gas cylinder for heating of food and snacks shall be used by the Petitioner;
- b) The Petitioner shall restrict himself to a particular space, where he is operating from, and shall not extend/encroach to the pedestrian areas or cause obstruction in movement of pedestrians;
- c) The Petitioner shall also be obliged to maintain cleanliness and hygiene around the vend, which he is working from and shall ensure the presence of a dustbin near the vend;
- d) Subject to the above, Condition No.11 in the CoV shall not apply to the Petitioner. The Petitioner shall comply with all the other conditions in the CoV.
- e) It shall be ensured that the Petitioner shall not create any third party interest in this provisional CoV and there shall be a bar on sub-letting or any handing over possession to any third party.
- f) No permanent or temporary construction shall also be erected by



the Petitioner.

10. In addition, the representation of the Petitioner shall be considered by the TVC-II, the elections for the constitution of which have also been concluded.

11. The above stated directions shall be subject to any plan which the Town Vending Committee-II may be coming up with in terms of Section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and no vested rights shall be claimed.

12. The petition is disposed of in the above terms. Pending applications, if any, are also disposed of.

**PRATHIBA M. SINGH
JUDGE**

**VIKAS MAHAJAN
JUDGE**

AUGUST 12, 2026*/dk/sm*